

**Food supply agreement**

323. SHRI S. THANGAVELU: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Ltd (CIL) has sought permission to import coal for its consumers on a cost-plus basis under the new fuel supply agreement;

(b) if so, the details thereof;

(c) whether the largest consumer NTPC and other consumers are ready to buy imported coal from CIL if it is cheaper than the current imports; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Coal being under Open General License (OGL), no permission is required for import of coal. Coal India Limited (CIL) has however sought the consent of the power utilities for supply of imported coal on cost plus basis under the modified Fuel Supply Agreement during September 2012.

(c) and (d) NTPC is yet to give consent for acceptance of imported coal.

**Supply of imported coal at subsidized prices**

324. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Central Electricity Authority (CEA) has proposed that the Coal India Ltd (CIL) should import around 20 million tonnes of coal in 2012-13 and supply the same at a subsidized prices to independent power producers (IPP) at the cost of public money;

(b) if so, the details of the proposal and the expected loss to the exchequer thereby;

(c) whether the independent directors of CIL have opposed this proposal as it would benefit only the independent power producers at the cost of public money; and

(d) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Ministry of Power (MoP) and Central Electricity Authority (CEA) had mooted a proposal that Coal India Limited (CIL) import coal to fulfil its Fuel Supply Agreement (FSA) obligations towards power stations, for supplies at Gross Calorific Value (GCV) parity price of domestic coal. Supply of such coal would be decided on the basis of the location of the plants, irrespective of the plants being in public or in private sector, provided such plants have Long Term Power Purchase Agreements (PPAs) with DISCOMs. The burden of supplying imported coal to power stations at GCV parity price of domestic coal is to be loaded on the price of the domestic coal so that there is no revenue loss for CIL.

(c) The Independent directors of CIL had expressed their reservations on the proposal. The Board of CIL has *inter-alia* opined that there should be unanimity in the matter amongst all power stations, both users and non-users of imported coal and asked CIL to write to the power stations accordingly. CIL has done the needful.

(d) CEA and CIL are jointly reworking the scheme of price pooling and will submit it to the Ministry of Power for consideration. The Government would formulate its views upon receipt of the revised scheme.

#### **Irregularities in coal blocks allocation**

325. SHRI RAM KRIPAL YADAV: Will the Minister of COAL be pleased to state:

(a) whether Government has constituted Inter Ministerial Group (IMG) to find out irregularities in coal blocks allotment scam and who are the members of this IMG;

(b) the number and dates of meetings conducted by IMG since its notification;

(c) the outcome of these meetings and whether any reports have been submitted to Government by IMG so far; and

(d) if so, the details thereof and the action being taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) In pursuance of the announcement of the